

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 5632/2024

MAMTA SAGAR

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

IA No. 120863/2025 - ADDITION / DELETION / MODIFICATION PARTIES

Date : 24-09-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE N.V. ANJARIA
[IN CHAMBER]

For Appellant(s) : Mr. Bhuwan Raj, AOR
Mr. Raman Singh, Adv.
Ms. Kriti Kumari, Adv.
Mrs. Manju Savita, Adv.
Ms. Pulkrit, Adv.
Ms. Anushka Garg, Adv.
Mr. Anubhav Manhotra, Adv.

For Respondent(s) : Mr. Yasharth Kant, AOR
Mr. Shantanu Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In support of the prayer for deletion of the name of deceased respondent no. 2 from the array of parties, Mr. Bhuwan Raj, learned counsel for the petitioner has produced the death certificate of respondent no. 2 on record.

In view of the above, the prayer is allowed.

The name of deceased respondent no. 2 is deleted from the array of parties at the risk and consequence of the petitioner.

(TARUN MAHAJAN)
SENIOR PERSONAL ASSISTANT

(MANOJ KUMAR-II)
COURT MASTER(NSH)